

HIGH COURT OF ANDHRA PRADESH

MAIN CASE NO: CrI.P.No.6942 of 2023

PROCEEDING SHEET

Sl. No.	Date	ORDER	OFFICE NOTE
1.	13.09.2023	<p><u>SRK,J</u></p> <p><u>IA.No.1 of 2023</u></p> <p>Dispensed with for the present.</p> <p><u>CrI.P.No.6942 of 2023</u></p> <p>Heard arguments of Sri Sidharth Luthra, learned senior counsel, appearing on behalf of Sri Ginjupalli Subba Rao, learned counsel for the petitioner.</p> <p>After hearing the arguments of the learned senior counsel, the learned Additional Advocate General appearing on behalf of 1st respondent-State sought time for filing counter.</p> <p>At that juncture, learned senior counsel represented that the Special Court is insisting the petitioner for filing counter in the police custody petition. Learned Additional Advocate General appearing on behalf of 1st respondent-State consented for not insisting filing of counter by the petitioner herein, in the police custody petition.</p>	

In view of the submission made by both the counsel, the learned Special Judge for trial of SPE & ACB Cases-cum-Additional Metropolitan Sessions Judge, Vijayawada, is directed not to insist the petitioner herein for filing of counter till 18.09.2023.

List the matter on 19.09.2023.

SRK,J

ARB

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